Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995. The Committee submitted its reports suggesting a draft legislation titled: The Rights of Persons with Disabilities Bill, 2011" on 30.06.2011. Subsequently, the Ministry had initiated consultations with concerned Central Ministries and Departments on the draft Bill. Based on the comments received, a fresh draft Rights to the Persons with Disabilities Bill, 2012 had been prepared and circulated to all States/UTs seeking their comments/ views. The comments received from all the States except Uttar Pradesh have been incorporated in the Rights to Persons with Disabilities Bill, 2013. A draft Cabinet Note enclosing the draft Rights to the Persons with Disabilities Bill, 2013 have been circulated to the concerned Ministries/ Departments for their comments.

Irregularities in use of grants for Disabled by NGO

1369. SHRIMATI GUNDU SUDHARANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that there has been numerous complaints, including indictment by CAG, on an NGO receiving substantial grants from several important Ministries towards the welfare of the disabled people relating to providing aids to physically challenged people in 17 districts of UP;
- (b) if so, the details thereof and the details of the action taken by the Ministry against the said NGO and its officials;
- (c) whether the said NGO has been blacklisted for its activities by Government after receiving complaints and indictment form the CAG;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) There are reports of allegations of irregularities regarding grants being released from this Ministry to a Trust run for the welfare of disabled persons in Uttar Pradesh.

(b) to (e) Ministry is awaiting the report of Govt. of Uttar Pradesh before taking a final view in this matter.

Incentives for inter-caste marriages

1370. DR. T.N. SEEMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether incentives are provided for promotion of inter-caste marriages;
- (b) if so, the details thereof along with the funds provided to various States in this regard during the last three years and the current year; and
- (c) the steps taken/ efforts make to encourage inter-caste marriages in the country?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) to (c) Under this Ministry Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, due Central assistance is provided to the State Governments and Union Territory Administrations, *inter-alia*, towards incentive for inter-caste marriages, where one of the spouses belongs to a Scheduled Caste. The incentive amount varies in States and is presently Rs. 10,000/ to Rs.5,00,000/-. The details of Central assistance provided to the States/Union Territories under the aforesaid Scheme towards incentives for inter-caste marriages during the last three years and the current year are given in the Statement.

Statement

Central assistance released to State Government/ Union Territory Administration towards incentive for inter-caste marriages under the Centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the year 2010-11, 2011-12, 2012-13 and the current year.

(Rs. in lakhs)

S.No.	States / Union Territories	Central assistance released toward incentives to inter-caste marriages under the Centrally Sponsored Scheme for implementation of PCR & PoA Acts, during the years:				
		2010-11	2011-12	2012-13	2013-14 (Upto 14.8.2013)	
1	2	3	4	5	6	
	States					
1.	Andhra Pradesh	90.28	103.50	425.00	350.00	
2.	Bihar	7.50	7.50	=	7.	

442	Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	6
3.	Chhattisgarh	4.00	15.00	15.00	-
4.	Goa	5.00	5.00	7.50	10.00
5.	Gujarat	×	125.00	125.00	125.00
6.	Haryana	40.00	80.00	80.00	100.00
7.	Himachal Pradesh	29.00	30.00	37.50	-
8.	Karnataka	75.00	-	150.00	-
9.	Kerala	<u>-</u> -	325.00	537.50	-
10.	Madhya Pradesh	50.00	62.50	60.00	60.00
11.	Maharashtra	140.65	465.80	1209.00	-
12.	Odisha	116.00	150.00	125.00	200.00
13.	Punjab	75.50	87.50	<u>=</u>	型
14.	Rajasthan	25.00	25.00	50.00	500.00
15.	Sikkim	6.10	-	-	-
16.	West Bengal		-	90.00	-
	Union Territories				
17.	Chandigarh	15.00	5.00	5.00	5.00
18.	Puducherry	副	3.80	10.00	12.50
	Total	679.03	1490.60	2926.50	1362.50

Review of National Policy for Persons with Disabilities

1371. SHRI P. RAJEEVE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government is planning to review the National Policy for Persons with Disabilities to bring it in consonance with the United Nations' Convention on Rights of Persons with Disabilities;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) to (c) Review of the National Policy for Persons with Disabilities is an ongoing process. In the first instance, it is envisaged to bring the existing legislation on persons with disabilities in line with the provisions of the Rights of Persons with Disabilities (UNCRPD).